

MR. SPEAKER : You come to me ; you are over ruled.

(Interruptions)

MR. SPEAKER : All of you please sit down.

(Interruptions)

MR. SPEAKER : What is this ? Please sit down. Will you take your seats first ?

(Interruptions)

11.16 hrs.

PAPERS LAID ON THE TABLE

Report of CAG of India for 1984—Union Government (Commercial) Part-VI—Manganese Ore (India) Ltd.

[English]

THE MINISTER OF STEEL AND MINES (SHRI K.C. PANT) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial) Part-VI—Manganese Ore (India) Limited, under article 151(1) of the Constitution. [Placed in Library. See No. LT-3100/86]

Report of the CAG of India for 1985—Union Government (Commercial)—Part I—Introduction

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri K.K. Tewari I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial) Part I—Introduction under article 151(1) of the Constitution. [Placed in Library. See No. LT-3101/86]

Statement correcting reply to USQ No. 4188 dt. 14th August 1986, re. furniture purchased by Kendriya Vidyalaya and Jawaharlal Nehru University, Delhi

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) : I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 14 August, 1986 to Unstarred Question No. 4188 by Sh. Raj Kumar Rai regarding furniture purchased by Kendriya Vidyalaya and Jawaharlal Nehru University, Delhi.

Statement

In the reply to parts (a), (b) and (c) the sentence "The Kendriya Vidyalaya Sangathan does not meet recurring or non-recurring expenses for this project sector school." may be read as "The Kendriya Vidyalaya Sangathan does not meet non-recurring expenses for this project sector school."

Statement correcting reply to USQ No. 6893 dated 17th April, 1986 re. Vessels purchased from Central Inland Water Transport Corporation for Andaman and Nicobar

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table a Statement (Hindi and English versions) (i) correction the reply given on 17 April, 1986 to Unstarred Question No. 6893 by Shri Manoranjan Bhakta regarding Vessels purchased from Central Inland Water Transport Corporation for Andaman and Nicobar and (ii) giving reasons for delay in correcting the reply.

Statement

Due to inadvertance the information in respect of the part (d) has been incorrectly given. The reply to the question may therefore, be read as under :—

(d) "The detailed terms and conditions of the transfer are being worked out. An objection from Hon'ble Member, on the transfer of the newly constructed dry dock

of the Andaman and Nicobar Administration to the CIWTC has been received."

2. The correcting statement could not be laid during the last session of Parliament as the information which necessitated the correcting reply was noticed only after the Session was over.

(Interruptions)

MR. SPEAKER : Take your seat. Mr. Amal Datta, the problem with you is that you do not read the rules. If you can point out to me that I have done something out of rules I will apologise on the floor of the House ; otherwise, you will have to do it. Sit down now.

(Interruptions)

MR. SPEAKER : You come to me. That is what I have told you.

(Interruptions)

MR. SPEAKER : What are you doing ? Why are you getting funny all the time ?

(Interruptions)

SHRI S. JAIPAL REDDY : (Mahbubnagar) : Why are they shouting ? Are they also involved ?

MR. SPEAKER : That is what I am trying to tell them.

[Translation]

Please have your seats. There is no use talking irrelevant things.

[English]

It will take time. Everything is going to be according to the rules

SHRI AMAL DATTA : (Diamond Harbour) : We do not know anything ; you please find out the rules.

MR. SPEAKER : I have found out the rule. I will send you a copy of the exact rule and the unanimous decision of all the parties concerned with that. Okay ?

PROF. MADHU DANDEVATE : You are referring to rule 184 ?

MR. SPEAKER : No, Sir. I am referring to rule 353.

PROF. MADHU DANDEVATE : A substantive motion is given under rule 184.

[Translation]

MR. SPEAKER : Prof. why are you disturbing me unnecessarily ? I have prepared it as desired by you. I shall send to you the proforma prepared by you.

[English]

SHRI AMAL DATTA : What are you saying ? There are no rules ; otherwise, you would have quoted the rules by this time.

MR. SPEAKER : The first thing is that Mr. Amal Datta does not know that my rule cannot be changed even if I do wrong. Secondly, if you are to learn it, then I will send....(Interruptions)

Will you let me say something ? I can send you the whole set which I am quoting and the unanimous decision of all the party leaders which I have got in my pocket. I will send it to you.

(Interruptions)

MR. SPEAKER : Will you take your seats now ? It is enough.

SHRI AMAL DATTA : Procedure is being followed which is outside the rules.

MR. SPEAKER : Again, you are saying the same thing. You are casting aspersions. I will have to call you something. Please mind it. You are exceeding all the limits. You are an hon. Member of this House and you must follow the